

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. No. FD-Leg/5/2021-07 dated: 04-06-2021

GOVERNMENT ORDER NO:- 3511 -JK (LD) of 2021
DATED:- 07 - 06 - 2021

Sanction is hereby accorded to the appointment of Officer of Finance Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 07 - 06 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General. J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Financial Commissioner, Finance Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khurshheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.3511-JK(LD) of 2021 dated 07.06.2021

S.No	No. and Title of Case	Name of proposed officer In-Charge (OIC)
1.	R.B Jodhmal Vs State of Jammu & Kashmir & Ors (Execution Pettion in Civil Suit)	Mr. Varinder Kumar, Excise & Taxation Officer, Kathua.
2.	Raghubir Chopra Vs State of Jammu & Kashmir & Ors (Execution Petition n Civiol suit)	
3.	W.P (C) No. 3361/2019 M/s UPL Ltd Vs State of Jammu & Kashmir & Ors	Smt. Kusum sharma, Deputy Excise Commissioner (Executive) Jammu.
4.	W.P (C) No.3362/2019 Ritzy Polymers Vs State of J&K & Ors.	
5.	W.P (C) No.3687/2019 Ritzy Polymers Vs State of J&K & Ors,	
6.	W.P (C) No. 3273/2019 Cadila Pharmaceuticals Ltd. Vs State & Ors.	
7.	W.P (C) No. 3479/2019 Accent Pharma Ltd. Vs State & Ors,	
8.	W.P (C) No. 3448/2019 Optima Pharma Solutions Vs State of J&K & Ors,	
9.	W.P (C) No. 3604/2019 Ms Agro Life Ltd Vs State of J&K & Ors	
10.	W.P (C) No. 3364/2019 M/s Celine Health Care Pvt. Ltd Vs State of J&K & Ors	
11.	Filing and conduction of civil Revision in case titled suman Rohmetra & Ors Vs State & Ors,	
12.	IA No. ___ of 2021 in WP(C) No. 217 of 2021 C/w WP(C) No.1718/2020 Surjeet Singh Vs Union Territory of J&K & Ors,	
13.	W.P (C) No.1103/2021 CM No. 4501/2021, CM No. 4502/2021 titled Manmohan Singh & Ors Vs Union Territory of J&K & Ors,	
14.	W.P (C) No. 2993/2019 Ampher Laboratory Vs State & Ors,	
15.	W.P (C) No. 3211/2019 Emcure Pharmaceuticals Ltd. Vs State & Ors,	
16.	W.P (C) No. 2992/2019 Zeiss Pharma Ltd. V State of J&K & Ors,	
17.	W.P (C) No. 3000/2019 Pharose remedies Vs State of J&K & Ors,	
18.	W.P (C) No. 3363/2019 M/s Celine Health Care Pvt. Ltd Vs State of J&K & Ors	
19.	W.P (C) No. 3664/2019 Uflex Limited Unit-II Vs State of J&K & Ors	
20.	W.P (C) No. 3451/2019 Montage Enterprises Pvt. V State of J&K & Ors,	
21.	W.P (C) No. 3858/2019 Uflex Limited Unit-III Vs State of J&K & Ors,	

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22.	W.P (C) No. 3414/2019 Medley Pharmaceuticals Ltd. Vs State of J&K & Ors	
23.	W.P (C) No. 4412/2019 Vivek Pharmachem Ltd. Vs Union territory of J&K & Ors	
24.	W.P (C) No. 3470/2019 Ethicare Laboratories Vs State of J&K & Ors,	
25.	W.P (C) No. 778/2021 Ganesh Kumar, Sharma Vs Union Territory of J&K & Ors,	Sh. Tahir Ejaz, deputy Excise commissioner (Executive), Kashmir.

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